

(5)

Date : 5-2-1990.

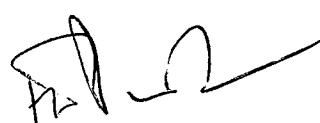
None present for the applicant.

Mr. V.S. Masurkar, Counsel appears for the Respondent Nos. 1 and 2 who has stated that reply dtd. 19-9-1989 opposing admission may be taken as final hearing reply.

Nobody is present on behalf of Respondent Nos. 3 and 4, although they have been served. Respondent Nos. 3 and 4 have also not filed their reply today.

Mr. Masurkar submits that similar cases are pending before the various benches of the Tribunal and the respondents have filed application to the Principal Bench under Section 25 of the C.A.T. Act. Mr. E.K. Thomas, Advocate has not filed any rejoinder today.

Adjourned to 20-4-1990 for filing rejoinder and further directions.



Dy. Registrar.

M.P. No. 268/90 for withdrawal, fixed on 20/4/90.

88  
614190

Date: 19.4.90 (Per: P.S. Chaudhuri)

Applicant by Ms. Indu Kapoor holding the brief of Mr. M.M. Sudeone. Respondents by Mr. V.S. Masurkar.

2] This application was taken on the Board today at the request of the learned Counsel for both the sides.

3] Applicant has verified M.P. No: 268/90 seeking permission to withdraw this application with liberty

to institute fresh proceedings if any.

Contd

(6)

as and when required on the same  
course of action in the interest of justice.  
Mr. Masurkar has no objection to this  
request.

[4] we accordingly dispose of this  
application as withdrawn with liberty  
to file a fresh application if necessary  
and if so advised. There will be no  
order as to costs.

Order dtd. 19.4.90

Send to parties

on 14.6.90. Original

copy in date <sup>OPA</sup> No. 114/90.

Oberoi

Oberoi  
(T.S. OBEROI)  
M (J)

P.S. Chaudhuri  
(P.S. CHAUDHURI)  
M (A)

Order dtd. 19.4.90  
Served on R.N. 1, 2 & 4  
on dtd. 20.6.90 (R.D.  
NB Attached in  
2/7/90 07/114/90)